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**Central Administrative Tribunal, Principal Bench**

**Original Application No.1720 of 2003**  
**M.A.No.1465/2003**

New Delhi, this the 10th day of July, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.K. Naik, Member(A)**

1. Shri Parmod Lakra  
S/o Shri Pratap Singh,  
R/o H.No.1537,  
V&PO Mundka, Near SBI  
Delhi-41
2. Ms. Rashmi Malik,  
D/o Shri R.S. Malik,  
R/o 60-C, Jhang Group Housing Society,  
Sector-13, Rohini,  
Delhi-85
3. Shri Shafi Ahmad  
S/o Shri Ataullah Ansari,  
R/o RZ-112/1, Gali No.4,  
Durga Pur Nasir Pur,  
Palam, Delhi-45
4. Vipender Dutt  
S/o Shri Prem Dutt  
R/o Gr.No.2, Type-2,  
ESI Dispensary (N.I.A.),  
Karam Pura, Delhi-15
5. Ms. Sanjeeda  
D/o Shri M.D. Khalid,  
R/o WZ-594, Tihar Village,  
New Delhi-18
6. Ms. Sunita,  
D/o Shri Mahender Singh,  
R/o H.No.210, Gali No.4,  
Sawatanter Nagar, Narela,  
Delhi-40
7. Shri Pardeep Kumar Verma,  
S/o Shri Ram Kumar Verma,  
R/o RZ-A1/52, Vijay Enclave,  
Dabri-Palam Road,  
New Delhi-45

.... Applicants

(By Advocate: Shri Nawal Singh)

Versus

1. National Capital Territory of Delhi,  
Through its Secretary,  
Ministry of Health,  
Govt. of N.C.T. of Delhi,  
Delhi.

2. Baba Saheb Ambedkar Hospital,  
Through its Medical Superintendent  
Sector-6, Rohini,  
Delhi-85
3. T.R. Cell  
Through Additional Secretary(Medical)  
Delhi Secretariat,  
New Delhi
4. Directorate of Health Services  
(Govt. of N.C.T. of Delhi),  
Through its Director,  
Karkardooma, Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

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M.A. is allowed subject to just exceptions.  
Filing of the joint application is permitted.

O.A. 1720/2003

Learned counsel for the applicants, without prejudice to the rights of the applicants, states that he does not press the application vis-a-vis the relief claimed in paragraph 8 (a) of the petition. Accordingly the same is dismissed as withdrawn. We are not, therefore, expressing ourselves on the merits of the matter.

2. It has been pointed that the applicants have been working with the respondents but they have not been paid their salary for the work done.
3. In this regard, the applicants may represent to respondent no.3 who would go into the said representation,

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if made, within one month and pass a speaking order which should be communicated to the applicants. With these directions, the O.A. is disposed of.

*Deoak*  
( S.K. Naik )

Member(A)

*V.S. Aggarwal*  
( V.S. Aggarwal )

Chairman

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